
(2022) 03 SEBI CK 0047

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 193, 194 Of 2021, Appeal No. 144 Of 2021

Schneider Electric President Systems Ltd.

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

Date of Decision : 08-03-2022

Acts Referred:

Citation : (2022) 03 SEBI CK 0047

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Janak Dwarkadas, Kunal Dwarkadas, Sonali Mathur, Trisha Sarkar, Ambareen Mujawar, Mustafa Doctor, Manish Chhangani, Ravi Shekar Pandey, Samreen Fatima, Sumit Agrawal, Amit Agrawal, Rushin Kapadia, Radhika Yadav, Tarun Toprani, Kavish Garach, Etc.

Judgement

1. We find that the compilation of documents which is being relied upon by the appellants is not paginated. Let that be done. List before the appropriate Bench on March 23, 2022. It shall not be treated as tied up or part heard to this bench.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.